THE MINISTER OF FOOD AND CIVIL SUFPLIES (SHRI NATHU RAM MIRDHA); (a) There was no import of wheat during 1989-90. How. ever a quantity of 5,23,690 tonnes of

rice on FOB and C&F basis, and 2,41,750 tonnes °f sugar on C&F basis was imported during this period. The valuewise provisional details of rice imported on FOB basis are as under:

to Questions

Item of value	Quantity A tonnes) (in	Lmount (in US \$)
(1) Ocean Freight Including Insurance	2,64,435-6	722,92,390-30
(21	Do	93,72,410-18

Besides, the C&F cost of 238,061 tonnes of rice imported is estimated at US\$ 705,30.33,6.67 while the C&F Cost of 21,193.2 tonnes of rice purchased in rupee payment was Rs. 11,74,51,515.89.

The CIF cost of sugar purchase was US \$ 12,56,73,070. The average landed cost which includes stevedoring and port clearance charges are estimated at Rs- 5,174.25 per tonnes in case of rice imported on C&F and FOB basis and at Rs. 9,037.40 per tonne for sugar which was exclusively purchased on CIF basis.

- (b) Names of foreign vendors: Bice
- 1. M/s. Cimmco Ltd., Singapore.
- 2. M/s. G. Premjee Trading Pvt. Ltd., Singapore.
- 3. M/s. Siam Industrial Co. Ltd., France.
- 4. M/s. Oryza Co. Ltd., Bangkok.
- 5. M/s. Merkuria Sucden, Singapore.
- 6. M/s. Koospol Foreign Trade Co. Ltd., Leninovia, Czechoslovakia.
- 7. M/s. P. T. Prima Gomexindo Jakarta, Indonesia.
- 8. M/s. Hong Yiah Seng Co. Ltd., Bangkok.
- 9. Government of Thailand;
- 10. Central Food Corporation Socialist Republic of Vietnam

(Vinafood), (a public undertaking of the Vietnam Government) Hochi Minh City.

- 1. M/s. Anglo Chemical Commodi ties. London.
- 2. M/s. Jean Lion & Ecle, Paris.
- 3. M/s. Sucden Kerry International' Paris.
- 4. M/s. Gill & Duffus. Geneva.
- 5. M/s. Rionda (London) Ltd.. London.
- 6. M/s. SA Sucre Export, Belgium.
- (c) The purchase of sugar was finalised by floating tenders, Rice was purchased first on the basis of Government to Government negotiations and thereafter balance quantity through public tenders, negotiations and counter trade deal.
- (d) The imported varieties of rice (conform to Superfine and Fine Indian varieties.

Delay in setting Pension Cases

- 88. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of complaints of delay in settling pension cases as on date, details thereof and the number of those which have been settled and those which are still pending; and

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(b) by when these are likely to be settled?

THE PRIME MINISTER AND THE MINISTER FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH); (a) and (b) The system of sanction of pension operates on a decentraised basis by respective Heads of Offices spread all over India. In order to ensure timely sanction of pension, instructions were issued making Heads of Departments/Office accountable for ensuring issue of Pension Payment Order and Gratuity Payment Order—Provisional or Final —by the date of retirement in respect of Central Government employees retiring superannuation on or after 1.4.1987. The retiring employees who did not receive Pension Payment Order by the date of retirement were advised to bring such cases to the notice of this Department. During the 1.4.87 to 15.12.1989, 101 cases period non-compliance of the above mentioned instructions were brought to the notice of this Department out of which 80 cases have since been settled. Concerned authorities have been directed at appropriate level to ensure immediate settlement of pending cases.

Working Women's Hostels

89. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be Pleased to state:

I (a) what i_s th_e total number of Government assisted working women's hostel_s in the country and their accommodation capacity, State-wise;

to Questions

- (b) what amount has been, allocated for the current year for building more of such hostels;
- (c) what is the average rent charged jn these hostels; and
- (d) whether any special security facilities are provided at these hostels; if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): (a) A Statement showing State/Union Territory-wise distribution of the projects of Government assisted working Women's Hostels sanctioned in the country is attached. (See below,)

- \ (b) A provision of Rs- 5 crores has been, made* in the budget estimates to start 60 additional hostels for 3000 working women in the year 1989-90.
- (c) The Organiaations/|ns|titutions running such hostels charge rent/ | licence fee from the residents not | exceeding 15 per cent, 10 per cent and 7 and half per cent of their monthly emoluments respectively, in the case of single bedroom, double bedroom and dormitories. Alternatively, rent/licence fee is chargeable as |follows:—

S.No	Type of Accommodation	Type of Cities	Rent/Licence Fee per month
			Rs. 300/-
		B Class	Rs. 250/-
		Others	Rs. 200/-
			Rs. 200/-
		B Class	Rs. 150/-
		Others	Rs. 100/-
			Rs. 100/-
		B Class	Rs. 75/-
		Others	Rs. 50/-